

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

IA 96/2017 IN T.P. No.201/ 2017

UNDER RULE 11 OF NCLT RULES, 2011

IN THE MATTER OF MATHESON BOSANQUET ENTERPRISES PRIVATE LIMITED

&

THE COONOOR TEA ESTATES COMPANY PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical

Order delivered on 22nd August, 2017

For the Petitioner: M/s. J. Sagar Associates, Advocates,

For ROC : Mrs. M.R. Sinchana for Smt. Prema hatti, Standing Counsel.

ORDER

Counsel for Petitioner is present. Smt. M.R. Sinchana representing Smt. Prema Hatti, Standing Counsel for ROC and RD is present. IA No.96/2017 is taken up today.

Counsel for petitioner has filed IA No.96/2017 praying to consider and approve the Appointed Date for amalgamation of the Scheme as 1st Day of April 2017 or such other date as against 1st Day of April, 2015 mentioned in clause 1.2 of Part B of Scheme of Amalgamation for the amalgamation of The Coonoor Tea Estates Company Private Limited with Matheson Bosanquet Enterprises Private Limited. Standing Counsel for ROC has reported no objection.

Therefore, IA 96/2017 is allowed and the Appointed Date for amalgamation of the Scheme from 1st April, 2015 to 1st April, 2017 is approved.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)